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mainly on the time taken in the acceptance of the transfer deed. This, however, is not pertinent as the acceptance of the deed was not been made a pre-condition for handing over the possession of the land. On the contrary, the State Government in their letter dated 24.3.71 has stated categorically that the land was to be handed over pending finalization of the terms.

Our Station Director at Cuttack has been in constant touch with the local officials of the State Government. In spite of his best efforts, the Station Director had not succeeded in obtaining vacant possession of the land till the date on which I made the statement. In fact, according to the reports 1 have received since vacant possession has not been delivered even up-to-date.

The reasons for the failure of the State Government to hand over vacant possession were that, firstly, a State Government official, a civil surgeon, was occupying a portion of the building on the land and, secondly there were other encroachments too on the land by certain members of the public.

In April, after the Civil Surgeon vacated the bungalow, the State Government allotted it to another officer, a Forest Officer, inspite of the Station Director's written request on 12,4,1971 to the contrary.

The State Government's failure to evict the Forest Officer and remove the encroachments cannot be regarded as due to any event or circumstance beyond their control.

It has been communicated to me, after I made the statement in Parliament on the 8th July that the Bungalow was vacated by the State Government Officer on the 10th July-I made the statement on 8th July; this was on 10th July-and that the other encroachments were removed on 17th July. I have. however, further been informed that the State Government had told the Station Director that the land would be handed over only if he gave and undertaking to abide by the terms and conditions of the transfer and all other matters as may be finalised by the State Government. I am awaiting confirmation of those communications as well as further details thereof in writing. If these communications are fully confirmed I would welcome the fact that the

land has at last been vacated, but would have to point out with regret that in asking for an undertaking the State Government have gone back on their earlier decision conveyed to us that possession of the land would be handed over pending settlement of the terms of the transfer.

These are, however, subsequent developments which do not affect statement I made in Parliament on the 8th July, 1971. The unresponsiveness of the State Government to which I had referred then lay in the fact that the State Government had failed till that date to transfer vacant possession of the land to the Central Government inspite of their having agreed to do so on 24.3.71 and specially in the fact that they failed to have the land and the structures thereon vacated not only by the members of the public who had encroached on the land, but even by their own officers.

The points I have enumerated will make it amply clear that the statement I made on 8.7.1971 stands fully supported by facts.

SHRI P. K. DEO : The Orissa Government has made a good gesture. (Interruption)

SHRIG. VISWANATHAN (Wandinash): Will they be cautious in making allegations against the State Governments? Very recently a statement was made which was resented by the Assam Government also. They should be very careful in making allegations against any of the State Governments. (Interruption)

SHRI DHANDAPANI (Dharapuram): Similar statement was made in Coimbatore making certain allegation also against the Statement (Interruption).

MR. SPEAKER : I am not allowing questions. Order, please.

Now, Shri Yadav.

# **ELECTIONS TO COMMITTEES**

(i) CENTRAL ADVISORY BOARD OF ARCHAEO-LOGY

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI D. P.

and the matches of

### YADAVA) : I beg to move :

"That in pursuance of paragraph 1 of the Ministry of Education Resolution No. 11/1/67-CAI (1), dated the 15th December, 1967, the members of this House do proceed to elect, in such manner as the Speaker may direct, two from members from among themselves, to serve as members of the Central Advisory Board of Archaeology, till the 31st December, 1971, subject to the other provisions of the said Resolution."

MR. SPEAKER : The question is :

"That in pursuance of paragraph 1 of the Ministry of Education Resolution No. 11/1/67-GAI(1) dated the 15th December, 1967, the member of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve us members of the Central Advisory Board of the Archaeology, till the 31st December, 1971, subject to the other provisions of the said Resolution."

The motion was adopted

# (ii) GENERAL COUNCIL OF INDIAN SCHOOL OF Mines, Dhanbad

SHRI D. P. YADAVA: I beg to move :

"That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such mannar as the Speaker may direct two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

MR. SPEAKER : The question is :

"That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of mines, Dhanbad, subject to the other provisions of the said Rules and Regulations...'

The motion was adopted

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### 12.41 hrs.

### **GUJARAT APPROPRIATION BILL\* 1971**

MR. SPEAKER : We shall now take up first the Gujarat Appropriation Bill and then the Mysore Appropriation Bill. Discussion has already taken place on the Demands for Grants relating to these States, and this is now only a formal business when the different stages of the Appropriation Bills will be gone through.

श्री रामाबतार शास्त्री (पटना): अघ्यक्ष महोदय, एक वात पर जोर नहीं पड़ा है जिसको मैं कहना चाहता हूं। इसीलिये मैंने अ।पको लिखकर भेजा है।

अष्ट्यक्ष महोदयः एक सेकेण्ड पहले भेजते हैं और फिर आप बोलते हैं कि मैंने लिखकर भेजा है। अभी तो मैंने पढ़ाभीं नहीं। यह तो आपको पहले मेजनाचाहिये था। यह नहीं कि मोशन पुट करूं और आप कहें कि मैंने लिख कर भेजा है।

Let me see what it is about. The hon. Member has written :

"In connection with the Gujarat Appropriation Bill, I want to raise a point regarding the suggestion of the Ahmedabad Riot Inquiry Commission....".

This slip should have come to me in time, by 10.30 a. m.

श्वी रामावतार झास्त्रीः मैंने तो नियमों के अनुसार कार्य किया है।

अध्यक्ष महोबय : हाउस के बनाये हुए

\*Published in the Gazette of India Extraordinary Part II, Section 2, dated 23.7.71.